

something has to be done with regard to it. It was a queer type of difficulty I had to face. Unfortunately there was a lady candidate who opposed me. I was really in a great difficulty because she could canvass ladies inside purdah saying, *behinji, behinji* I could go only to men. Half of my voters were women and I was deprived of their votes. I wonder if there could be some method whereby these things could be overcome.... (*Interruptions*) Otherwise, it is unfair and the fair sex gets the better part of it....

Shri C. K. Bhattacharya (Raiganj): Shri Tyagi should take the better half with himself.

Shri Tyagi: I have another little suggestion to make. In the electoral rolls, along with the polling stations, the names of post-offices serving the villages could be given. We can send at least letters. I attempted to send letters to my voters but it became very difficult for me to trace the post office for each village. If that is done, a lot of expenditure will be saved. The candidates must have such facilities. This will also help the Commission and the Ministry too.

There are one or two matters on which I would like to have a clarification.

Mr. Deputy-Speaker: The hon. Member may continue the next day. We have to take up non-official business now.

Shri Tyagi: Please give me two more minutes so that I shall finish my speech. I have not much to say.

One point is in regard to clause (9) (1) (a) which says:

"all constituencies shall, as far as practicable, be geographically compact areas, and in delimiting them, regard shall be had to physical features, existing boundaries of administrative units, facilities of communication and public convenience;"

I want to know whether the term "administrative units" signifies only the districts or smaller units like the panchayats, etc., or not. If all the smaller administrative units are included, it may be clarified by the hon. Minister as to whether the term means only the tehsils or the boundaries of districts or whether the unit will go down to the community project areas or other administrative unit such as the district boards, small, little panchayats, etc. The term "administrative units" may be clarified.

Secondly, in the same clause, there is sub-clause (d) which reads as follows:

"constituencies in which seats are reserved for the Scheduled Tribes shall, as far as practicable, be located in areas where the proportion of their population to the total is the largest."

I want to know whether the word "largest" will be taken in relation to the district or the whole State. The word "largest" must be clarified, because, if it is to be taken in relation to the whole State, the Scheduled Tribes might fall within one corner and the population may be such that it may not be spread over. So, it must be clarified as to whether the word "largest" will be taken in relation to the district only or to the whole State.

I have nothing more to say, and I support this Bill.

14.32 hrs.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

ELEVENTH REPORT

Shri Hem Raj (Kangra): I beg to move:

"That this House agrees with the Eleventh Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 28th November, 1962."

Mr. Deputy-Speaker: The question is:

"That this House agrees with the Eleventh Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 28th November, 1962."

The motion was adopted.

Mr. Deputy-Speaker: Now, Shri D. C. Sharma—he is absent.

Shri Barupal.

14.33 hrs.

COMPANIES (AMENDMENT) BILL*

(Amendment of sections 15, 30 etc.)
by Shri P. L. Barupal

श्री प० ला० बारूपाल (गंगानगर) :
अध्यक्ष महोदय मैं प्रस्ताव करता हूँ कि
कम्पनीज ऐक्ट सन् १९५६, में प्रागे संशोधन
करने वाले बिल को पेश करने की अनुमति
दा जाये ।

Mr. Deputy-Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the Companies Act, 1956."

The motion was adopted.

श्री प० ला० बारूपाल : मैं बिल
प्रस्तुत करता हूँ ।

14.33½ hrs.

INCOME-TAX (AMENDMENT)
BILL*

(Amendment of section 2) by Shri C.
K. Bhattacharyya

Shri C. K. Bhattacharyya (Raiganj):
I beg to move for leave to introduce
a Bill further to amend the Income-
tax Act, 1961.

Mr. Deputy-Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the Income-tax Act, 1961."

The motion was adopted.

Shri C. K. Bhattacharyya: I introduce the Bill.

14.34 hrs.

CONSTITUTION (AMENDMENT)
BILL—contd.

(Amendment of Article 226) by Shri
D. C. Sharma

Mr. Deputy-Speaker: The House will now take up further consideration of the motion moved by Shri D. C. Sharma on the 31st August, 1962. Shri D. C. Sharma—he is not here. I will take it that this speech has been concluded.

Motion moved:

"That the Bill further to amend the Constitution of India be taken into consideration."

Anybody to speak? None. Shri Bibudhendra Misra.

An Hon. Member: I want to speak.

Mr. Deputy-Speaker: I am sorry nobody got up. The hon. Minister has already risen. (*Interruption*). Order, order. I cannot go on like this. Shri Bibudhendra Misra.

The Deputy Minister in the Ministry of Law (Shri Bibudhendra Misra): As I had informed the House earlier, already the Government have decided to amend this article, and the Constitution (Fifteenth Amendment) Bill bringing forward an amendment